

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3427

ANSWERED ON:25.04.2012

PROPOSALS FOR RECOGNITION

Bavalia Shri Kuvajibhai Mohanbhai;Jardosh Smt. Darshana Vikram;Patil Shri C. R. ;Singh Shri Pradeep Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criteria/norms laid down for universities to be recognised under section 2 (f) of University Grants Commission (UGC) Act, 1956;
- (b) the number of Gujarat and Bihar based universities set up by the State Legislative Assembly/private universities of the States which have applied for recognition/approval under section 2 of the said Act;
- (c) the number of applications already approved or disapproved, as on date; and
- (d) the time by which the pending applications are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): "University" means a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, and includes any such institution as may, in consultation with the University concerned, be recognized by the Commission in accordance with the regulations made in this behalf under the University Grants Commission (UGC) Act, 1956. State Governments are empowered to set up State/State Private Universities through State Acts. Such Universities are automatically covered under Section 2(f) of the UGC Act.

(b) to (d): There are 29 State Universities in the state of Gujarat, which include 11 State Private Universities and 14 State Universities in the State of Bihar. All the above Universities have been included in the list of State/State Private Universities maintained by UGC. However, applications for inspection of the six State Private Universities from Gujarat are pending as per UGC Regulations, 2003 for want of separate State Acts, which the Universities have not submitted so far. The UGC has requested the State Government of Gujarat and the Private Universities concerned to submit separate State Acts as required under UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. Inspection of these Universities is contingent upon the receipt of the Acts from State Government or the Universities concerned.